

1	2	3	4	5	6
17.	Meghalaya	150	31	64	83
18.	Mizoram	280	195	150	252
19.	Nagaland	430	299	150	86
20.	Orissa	6,000	2,641	3,800	4,942
21.	Punjab	1,000	752	500	623
22.	Rajasthan	8,200	10,350	1,700	3,019
23.	Sikkim	280	309	147	86
24.	Tamil Nadu	938	610	1,020	2,229
25.	Tripura	750	361	400	432
26.	Uttar Pradesh	7,610	6,461	3,207	3,594
27.	Uttarakhand	750	646	320	552
28.	West Bengal	2,060	1,877	2,137	1,385
GRAND TOTAL		64,440	52,405	34,090	45,109

PMGSY in Odisha

3087. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total number of projects under Pradhan Mantri Gram Sadak Yojana (PMGSY) implemented in Odisha in the last three years alongwith the names and funds allotted;

(b) the percentage of expenditure shared by the Central Government and State Government in implementation of the scheme and the percentage of utilization of funds in Odisha;

(c) whether it is a fact that Members of Parliament are not being invited to any programme of PMGSY although there is circular issued specifically by Government to involve the MPs; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) In the State of Odisha, the projects for construction of 2,198 numbers of roads and

134 numbers of bridges have been sanctioned for implementation under Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years *i.e.* 2008-09 to 2010-11. The amount of funds released during the last three years is as under:-

Year(s)	Amount Released (Rs. in Crore)
2008-09	1,251
2009-10	1,594
2010-11	2,467

(b) "Pradhan Mantri Gram Sadak Yojana" (PMGSY) was launched as a centrally sponsored Programme and a one-time special intervention in Rural Roads. The Central Government gives the full cost of construction of eligible roads to the State as per PMGSY norms and the State Government shares the full cost of maintenance thereafter.

(c) and (d) Based on feedback received from time to time, the provisions regarding role of Members of Parliament under the Programme guidelines are reviewed and suitable instructions issued to the State Governments. Recently, following instruction has been issued in this regard under PMGSY:-

All elected representatives associated with the Programme should be duly invited to the foundation laying and inauguration ceremonies. The functions should be held in a manner befitting official functions with due regard to protocol requirements, particularly in relation to Central Ministers and Ministers of States. The foundation stone be laid by the local Member of Parliament (Lok Sabha) with the function presided over by the local Minister or other dignitary as per State Protocol.

Misuse of MGNREGS funds

3088. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total funds released under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) to Odisha, Andhra Pradesh, Uttar Pradesh and Rajasthan from 2005 till date and the percentage of utilization; and

(b) whether serious allegations of diverting the funds using machines and big contractors, showing double payments over different scheme works and nonpayment of dues to workers have come to the notice in these States?